

SHRI RAM TAHAL CHAUDHARY (Ranchi) : Mr. Chairman, Sir, I would like to draw the attention of the Government to Ranchi which is a major city of Bihar. There is acute shortage of electricity and water. People have to tread long distances to get water and the electricity remain suspended for 10-12 hours a day as a result of which most of the industries are suffering and are on the verge of closure. The Government is not making any arrangements to provide adequate water and electricity supply. Ranchi has a population of 12 lakh and there is acute shortage of water. I would urge the Government to improve the position and solve the drinking water and electricity problem there.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk Delhi) : Mr. Chairman, Sir, the Government has repeated assurances to bring about amendments to the Delhi Rent Control Act. But even today the Damocles Sword is still hanging on the people. 90 per cent of the people want that the amendment should be brought forth immediately. The Government has given assurances repeatedly but how long will it remain silent? Why have the amendments not being brought? They should be brought forward immediately so that the people are benefited.

*SHRI VEERABHADRAM THAMMINENI (Khammam): Mr. Chairman Sir, I want to bring an important point to the notice of this august House. Just a few minutes back, One hon. Member from Karnataka was asking for the immediate stoppage of work on Telugu Ganga. But now I am on my legs to ask for the immediate stoppage of the construction of work of Almatti project. No Hon. Member in this august House should feel that we the members coming from different States rising issues in this Supreme Forum pertaining only to their States. The controversies related to Almatti and Telugu Ganga have been referred to the Committee consisting of five Chief Ministers for the solution. An Expert Committee was constituted by this Chief Minister's Committee. Now I want to quote a few sentences from the Report of the Experts' Committee.

"Karnataka states that FRL of plus 524.256 mm enables the State of Karnataka to steer of water available to it under Scheme B when it comes. It means that only when Scheme B fructifies there will be large storage available to the quantity of 23 TMC under Polavaram Division and 165 TMC from Scheme B.

* Translating of the speech Originally Delivered in Telugu.

MR. CHAIRMAN : You cannot give a speech in the Zero Hour.

The Expert Committee is quite clear in its Report that it is not at all necessary at this stage to take up the work on Almatti. The Experts' Committee has now submitted its Report. Andhra Pradesh Assembly has unanimously passed a resolution asking for the immediate stoppage of construction work on Almatti. All the permissions granted so far for the construction of Almatti should be withdrawn at once. So I request that, in view of the Expert Committee's opinion, the Union Government should take immediate action to stop the construction work on Almatti.

[English]

MR. CHAIRMAN : The Government will take a note of it.

You please be seated. I have given you the chance. They will take note of it.

SHRI VEERABHADRAM THAMMINENI : the Court has already given a judgement on this.

[Translation]

SHRI PUNNU LAL MOHALE (Bilaspur) : Mr. Chairman, Sir, keeping in view the economic plight of the farmers it is urged that the Central Government should provide electricity free of charge for tubewells and provide adequate funds for the implementation of JRY, RLEGP and Integrated Employment Programme and million wells schemes. This would enable the farmers to raise the standard of living. The Madhya Pradesh Government and other State Government should be provided adequate funds so that these schemes are effectively implemented and the economic plight of the farmers is improved. Immediate action should be taken in this regard.

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Chairman, Sir, I would like to draw your attention to an important issue. During the last few months, the prices of wheat have risen tremendously. As a result the consumer was fleeced. This is all because there is no well planned agriculture policy in the country and the support price is fixed for the farmers and the businessmen. The what was procured at Rs. 380 per quintal and it was sold Rs. 800 per quintal. As a result the consumer and the farmers both suffered. Today the situation is that no farmer of Punjab and Haryana is ready to sell even 1 kg of wheat to the Government Agency. The hon. Finance Minister gave a